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(2018) 09 CHH CK 0338

Chhattisgarh High Court

Case No: Writ Petition (C) No. 2616 Of 2018

Prem Kumar Pandey And Ors

APPELLANT

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State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision: Sept. 24, 2018

Acts Referred:

• Land Acquisition Act, 1894 - Section 18

Hon'ble Judges: Prashant Kumar Mishra, J

Bench: Single Bench

Advocate: Krishna Gopal Yadav, AS Kachhwaha

Final Decision: Disposed Of

Judgement

Prashant Kumar Mishra, J

- 1. Heard.
- 2. Learned counsel for the petitioners would submit that the petitioners' land has been acquired for Belpali Canal Project by the Water Resources

Department in the year 2012. However, while calculating the amount of compensation, the solatium has not been paid to the petitioners.

- 3. If the petitioners feel dissatisfied with the adequacy of the amount of compensation offered to them, the appropriate course is to move an
- application under Section 18 of the Land Acquisition Act, 1894.
- 4. The petitioners may move such application, which shall be considered by the competent authority in accordance with law.
- 5. The writ petition is accordingly disposed of.